

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9407-9408/2025

[Arising out of impugned final judgment and order dated 17-05-2024 in CRMWP No. 8033/2024 04-10-2023 in CRMWP No. 15530/2023 passed by the High Court of Judicature at Allahabad]

GAURAV @ BRAJESH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 145834/2025 - EXEMPTION FROM FILING O.T.

Date : 12-08-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE RAJESH BINDAL
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) Dr. Vinod Kumar Tewari, AOR
Mr. Saurabh Pandey, Adv.
Mr. Pramod Tiwari, Adv.
Mr. Vivek Tiwari, Adv.
Mr. Bhoopesh Pandey, Adv.
Ms. Priyanka Dubey, Adv.
Ms. Surabhi Pandey, Adv.
Mr. Amit Bhardwaj, Adv.
Mr. Piyush Sardana, Adv.

For Respondent(s) Mr. Ratnakar Dash, Sr. Adv.
Mr. Shashank Shekhar Singh, AOR
Mr. Harshit Gupta, Adv.
Mr. Abhinav Singh, Adv.

Mr. Gaurav, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the petitioner prays for and is granted four weeks time to file rejoinder affidavit.
2. As prayed, list the matter on 23.09.2025.

(KANCHAN CHOUHAN)
SENIOR PERSONAL ASSISTANT

(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)